
Suresh Amat Vs State Of Odisha

Criminal Appeal No. 961 Of 2023

Court: Orissa High Court

Date of Decision: Oct. 18, 2023

Acts Referred:

Indian Penal Code, 1860 – Section 306, 376

Hon'ble Judges: S.K. Sahoo, J

Bench: Single Bench

Advocate: Trilochan Nanda, Rajesh Tripathy

Final Decision: Disposed Of

Judgement

S.K. Sahoo, J

I.A. No. 2072 of 2023

This matter is taken up through Hybrid Arrangement (Video Conferencing/Physical Mode).

This is an application for bail.

The appellant-petitioner Suresh Amat has been convicted under sections 376/306 of the Indian Penal Code and sentenced to undergo rigorous

imprisonment for a period of ten years and to pay a fine of Rs.10,000/- (rupees ten thousand), in default, to undergo further rigorous imprisonment for a

further period of six months for the offence under section 376 of the Indian Penal Code and to undergo rigorous imprisonment for a period of seven

years and to pay a fine of Rs.5,000/- (rupees five thousand), in default, to undergo further rigorous imprisonment for a further period of four months

for the offence under section 306 of the Indian Penal Code and both the sentences were directed to run concurrently by the learned 1st Addl.

Sessions Judge, Balangir vide judgment and order dated 22.08.2023 passed in Sessions Case No. 27/02/01 of 2015-16-23.

Learned counsel for the petitioner submitted that that the petitioner was on bail during trial and he has never misutilized the liberty.
Learned counsel

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